

RATIFIED

Minutes of M.No.47/09 held on 24.02.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No.47/09 of the Norms Committee (NC-I) for the licensing year 2008-2009 could not be held on 17.05.2009 as the Chairman of the NC was on leave and was actually convened on 24.02.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B. D. Gosh, Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. K.K. Funda, Asstt. Director	736A		DC(MSME) N.B.
5.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:23/4/80-ALC2/2008	Party Name:ACCURATE GAUGING & INSTRUMENTS PVT LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case closed
	HQ File :01/80/050/00175/AM09/	RLA File :31/24/040/00108/AM07/	Lic.No/Date:3110025368 27.06.2006	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required by RA so that the case may be closed on the part of NC.			
	The Regional Authority may take note of the NC decision for information.			

2	Case No.:28/48/80-ALC2/2007	Party Name:GKB RX LENS PVT LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case closed
	HQ File :01/80/050/00674/AM08/	RLA File :02/24/040/00304/AM07/	Lic.No/Date:0210097869 07.02.2007	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required by RA so that the case may be closed on the part of NC.			

The Regional Authority may take note of the NC decision for information.

3	Case No.:15/8/80-ALC2/2008	Party Name:ARJUN TECHNOLOGIES (INDIA) LTD,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00296/AM09/	RLA File :04/24/040/00410/AM07/	Lic.No/Date:0410087487 09.02.2007	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The DHI has desired some information vide their U.O. No. 03(13)/09-TSW(B)/91 dt. 16.02.2009 to examine the case. The Committee decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 14.04.2009: - 1. Information in respect of Sl.No.4,5,9 & 11 of the Standard Deficiency Format along with specification of LT Motors (item No. 47) and places where these will be used.			

4	Case No.:56/6/80-ALC2/2008	Party Name:DOSHION LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00246/AM09/	RLA File :08/24/040/00232/AM07/	Lic.No/Date:0810063592 13.03.2007	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that neither comments on queries raised by the NC in its meeting No. 39/09 held on 06.01.2009 has been received so far from concerned Regional Authority nor the reply of the firm has been received in response to this office letter calling for certain information. The Committee, therefore, decided to remind the RA as well as the firm for expediting the said comments / information immediately. The case may be re-listed on 14.04.2009.			

5	Case No.:35/48/80-ALC2/2007	Party Name:BUHLER (INDIA) PVT LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case closed
	HQ File :01/80/050/00681/AM08/	RLA File :07/24/040/00871/AM07/	Lic.No/Date:0710051086 04.04.2007	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required by RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

6	Case No.:39/48/80-ALC2/2007	Party Name:FLOWSERVE INDIA CONTROLS PVT. LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case closed
	HQ File :01/80/050/00685/AM08/	RLA File :07/24/040/00009/AM08/	Lic.No/Date:0710051130 09.04.2007	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required by RA so that the case may be closed on the part of NC.			

The Regional Authority may take note of the NC decision for information.

7	Case No.:40/48/80-ALC2/2007	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case close
	HQ File :01/80/050/00686/AM08/	RLA File :07/24/040/00835/AM07/	Lic.No/Date:0710051133 09.04.2007	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required by RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

8	Case No.:42/48/80-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case closed
	HQ File :01/80/050/00688/AM08/	RLA File :07/24/040/00013/AM08/	Lic.No/Date:0710051142 09.04.2007	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required by RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

9	Case No.:45/48/80-ALC2/2007	Party Name:FLOWERVE INDIA CONTROLS PVT. LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case closed
	HQ File :01/80/050/00691/AM08/	RLA File :07/24/040/00015/AM08/	Lic.No/Date:0710051158 10.04.2007	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required by RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

10	Case No.:48/48/80-ALC2/2007	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case closed
	HQ File :01/80/050/00694/AM08/	RLA File :03/94/040/00009/AM08/	Lic.No/Date:0310426255 11.04.2007	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required by RA so that the case may be closed on the part of NC.			

The Regional Authority may take note of the NC decision for information.

11	Case No.:131/48/80-ALC2/2007	Party Name:SOLOGUARD MEDICAL DEVICES PVT LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00777/AM08/	RLA File :04/24/040/00083/AM08/	Lic.No/Date:0410089887 08.06.2007	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that firm's application has been received from the RA and that a copy has been forwarded to technical authority, viz. C&PC. IT was decided to forward one copy to DC(MSME also. The case may be relisted on 14.04.2009.			

12	Case No.:138/48/80-ALC2/2007	Party Name:SOLOGUARD MEDICAL DEVICES PVT LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00784/AM08/	RLA File :04/24/040/00098/AM08/	Lic.No/Date:0410089962 14.06.2007	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that firm's application has been received from the RA and that a copy has been forwarded to technical authority, viz. C&PC. IT was decided to forward one copy to DC(MSME also. The case may be relisted on 14.04.2009.			

13	Case No.:292/48/80-ALC2/2007	Party Name:SOLOCARE MEDICALS PRIVATE LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00938/AM08/	RLA File :04/24/040/00172/AM08/	Lic.No/Date:0410091076 17.09.2007	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that firm's application has been received from the RA and that a copy has been forwarded to technical authority, viz. C&PC. IT was decided to forward one copy to DC(MSME also. The case may be relisted on 14.04.2009.			

14	Case No.:1/10/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00301/AM09/	RLA File :04/24/040/00223/AM08/	Lic.No/Date:0410091098 18.09.2007	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DHI informed the Committee that they had received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

15	Case No.:28/30/81-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/81/050/00362/AM08/	RLA File :05/24/040/00559/AM08/	Lic.No/Date:0510210503 15.10.2007	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over			

the firm's reply i.e. item no.1 to the technical authority for examination and submission of comments. The case may be relisted on 14.04.2009.

16	Case No.:100/24/80-ALC2/2008	Party Name:MICROFINISH VALVES PRIVATE LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00976/AM09/	RLA File :07/24/040/00567/AM08/	Lic.No/Date:0710054673 28.11.2007	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weights of 1848 Kgs, 3060 Kgs, 1926 Kgs, 10200 Kgs., 46800 Kgs. & 60180 Kgs may be added with the quantities of export products from S.Nos.1 to 6 respectively (combined net export weight 124014 Kgs.). 2. After taking clue from SION C-689, the quantities of import items at S. No.1 to 5 may be allowed as under inclusive of 10% wastage: a) Quantity of import item at S.No.1 may be allowed as 3.96 mtrs. (118.8 Kgs.). b) Quantity of import item at S.No.2 may be allowed as 3.96 mtrs. (184.8 Kgs.). c) Quantity of import item at S.No.3 may be allowed as 6.84 mtrs. (83.2 Kgs.). d) Quantity of import item at S.No.4 may be allowed as 4.2 mtrs. (244.2 Kgs.). e) Quantity of import item at S.No.5 may be allowed as 12.96 mtrs.(1357 Kgs.). The Regional Authority may take necessary action accordingly.			

17	Case No.:63/12/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00429/AM09/	RLA File :09/24/040/00353/AM08/	Lic.No/Date:0910032441 20.12.2007	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of DHI was handed over the firm's application afresh for examination and submission of comments. The case may be relisted on 14.04.2009.			

18	Case No.:125/16/80-ALC2/2008	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00648/AM09/	RLA File :05/24/040/00685/AM08/	Lic.No/Date:0510214855 14.01.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantities of import items from S.Nos. 1 to 3 & 6 may be allowed as applied for as per SION C-362. 2. Quantity of import item at S.No.4 may be allowed on net to net basis			

2. Quantity of import item at S.No.4 may be allowed on net to net basis.
3. Quantity of import item at S.No. 5 may be allowed as 55 nos.as per SION C-362.

The Regional Authority may take necessary action accordingly.

19	Case No.:3/2/85-ALC3/2008	Party Name:MAHATI ELECTRICS	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/85/050/00003/AM09/	RLA File :31/24/040/00304/AM08/	Lic.No/Date:3110032429 23.01.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

20	Case No.:5/2/85-ALC3/2008	Party Name:MAHATI ELECTRICS	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/85/050/00005/AM09/	RLA File :31/24/040/00308/AM08/	Lic.No/Date:3110032430 23.01.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

21	Case No.:4/2/85-ALC3/2008	Party Name:MAHATI ELECTRICS	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/85/050/00004/AM09/	RLA File :31/24/040/00340/AM08/	Lic.No/Date:3110032470 24.01.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

22	Case No.:101/24/80-ALC2/2008	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00977/AM09/	RLA File :03/95/040/01062/AM08/	Lic.No/Date:0310459253 25.01.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.			

23	Case No.:126/16/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
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	SYNDICATE LTD.	17.02.2009	
HQ File :01/80/050/00649/AM09/	RLA File :05/24/040/00888/AM08/	Lic.No/Date:0510216789 21.02.2008	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weights of 23.5 MT, 10.01 MT, & 114 MT may be specified with the quantities of export products at S.Nos. 1, 2 & 3 respectively (cumulative net empty weight 147.51 MT). 2. Word "Relevant" may be prefixed with the description of import items at S.Nos. 1, 2, 3, 10, 12, 13 & 14. 3. Quantities of import items from S.Nos. 1 to 3 may be allowed as applied for i.e. 1.50 MT, 140 MT & 3.95 MT respectively inclusive of 3% wastage. 4. Import item at S.No.4 may be allowed on net to net basis. 5. Quantities of import items at S.Nos. 5 & 6 may be allowed as 1922 Kgs. each. 6. Quantities of import items at S.Nos. 7, 8 & 9 may be allowed as applied for. 7. Quantity of import item at S.No.10 may be allowed as 25 mtrs.(28.8 Kgs.) inclusive of 2% wastage. 8. Weights of 704 Kgs. & 32 Kgs. may be added with the quantities of import items at S.Nos. 11 & 13 respectively and their quantities may be allowed on net to net basis. 9. Quantity of import item at S.No.12 may be allowed as 45mtrs.(1833 Kgs.) inclusive of 2% wastage. 10. Quantity of import item at S.No.14 may be allowed as 85 mtrs.(688 Kgs.) inclusive of 2% wastage. 11. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. However, RA may write to the party and confirm that the items of export are not covered in the SCOMET list 3D001. The Regional Authority may take necessary action accordingly.			

24	Case No.:27/10/80-ALC2/2008	Party Name:TEXMACO LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00327/AM09/	RLA File :02/24/040/00297/AM08/	Lic.No/Date:0210109384 21.02.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority viz.DHI for examination and submission of comments. The case may be relisted on 14.04.2009.			

25	Case No.:87/18/80-ALC2/2008	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00756/AM09/	RLA File :03/94/040/01305/AM07/	Lic.No/Date:0310462020 21.02.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority viz.DHI for examination and submission of comments. The case may be relisted on 14.04.2009.			

24.02.2009 as per the agenda. The representative of the MOS informed the Committee that their comments are under finalization. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.

26	Case No.:24/2/80-ALC2/2008	Party Name:SUR HENNING PVT. LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01232/AM08/	RLA File :07/24/040/00794/AM08/	Lic.No/Date:0710056059 26.02.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

27	Case No.:120/24/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00996/AM09/	RLA File :09/24/040/00530/AM08/	Lic.No/Date:0910033210 04.03.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. DHI informed that the firm's letter dt. 07.11.2008 does not reply to queries made in their letter dt. 05.11.2008. The Committee therefore decided to issue further DL to the firm, as per DHI letter otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.			

28	Case No.:2/2/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/81/050/00696/AM08/	RLA File :07/24/040/00825/AM08/	Lic.No/Date:0710056335 11.03.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that application has already been received from the RA. The Committee decided that the case can be decided based on the sub-Committee report which is under finalization. The Committee accordingly decided to re-list the case on 14.04.2009.			

29	Case No.:42/24/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00918/AM09/	RLA File :05/24/040/00940/AM08/	Lic.No/Date:0510217768 12.03.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of DHI informed the Committee that papers of the case are readily not available with them. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 14.04.2009.			

	Case No.:119/24/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
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30	HQ File :01/80/050/00995/AM09/	RLA File :05/24/040/00941/AM08/	Lic.No/Date:0510217932 14.03.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of DHI informed the Committee that papers of the case are readily not available with them. The Committee therefore decided to hand over the case file to the technical authority for examination and submission of comments. The case may be relisted on 14.04.2009.			

31	Case No.:94/24/80-ALC2/2008	Party Name:SALICO TRADING CORPORATION,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00970/AM09/	RLA File :22/24/040/00078/AM08/	Lic.No/Date:2210007580 19.03.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as applied for by the firm. The Regional Authority may take necessary action accordingly.			

32	Case No.:1/39/80-ALC2/2008	Party Name:NEPTUNE INDUSTRIES LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01554/AM09/	RLA File :08/24/040/00263/AM08/	Lic.No/Date:0810070858 24.03.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The DHI has desired to know the reasons of importing the liner under Advance authorization scheme and then supplying to SEZ instead of direct import of liner to the SEZ. The Committee observed that there is no need to raise the DL in this respect, as it was as per FTP. However, the DL may be issued for SI.No. 5 & 11 and specific list of items in part list (which is not given) may be called for.			

33	Case No.:40/24/80-ALC2/2008	Party Name:MULTITEX FILTRATION ENGINEERS LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00916/AM09/	RLA File :05/24/040/00961/AM08/	Lic.No/Date:0510218436 25.03.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 14.04.2009.			

34	Case No.:54/2/81-ALC2/2008	Party Name:H P INTERNATIONAL CORPORATION	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case closed
	HQ File :01/81/050/00748/AM08/	RLA File : 24/80/040/00011/AM08/	Lic.No/Date:2410020861 25.03.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that RA vide their letter No. 24/80/040/00011/AM08 dt. 13.01.2009 informed the subject advance authorization has been issued within stipulated time of one year from the date of ed has norms for the product was fixed by the NC in its meeting No. 02/08 dt. 17.04.2007. The			

has been issued within stipulated time of one year from the date of ad-hoc norms for the product was fixed by the NC in its meeting NO. 03/08 dt. 17.04.2007. The Committee accordingly decided to close the case.

35	Case No.:73/12/80-ALC2/2008	Party Name:JKM DAE RIM AUTOMOTIVE LIMITED.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00439/AM09/	RLA File :07/24/040/00535/AM08/	Lic.No/Date:0710056578 25.03.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that firm fide letter dt. 10.02.2009 had informed that they have not received the copy of this office letter calling for certain information. The Committee, therefore, decided to forward the copy of original DL to firm w.r.t. there letter dt. 10.02.2009 with the direction to furnish the said information immediately otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.			

36	Case No.:34/24/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00910/AM09/	RLA File :05/24/040/00979/AM08/	Lic.No/Date:0510218620 27.03.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weights of 15.9 MT, 15.9 MT, 15.9 MT, 14.79 MT, 14.79 MT & 14.79 MT may be specified with the quantities of export products from S.Nos. 1 to 6 respectively (cumulative net empty weight 92.07 MT). 2. Word “Relevant” may be prefixed with the description of import items at S.Nos. 1 & 2. 3. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 58.5 MT inclusive of 3% wastage. 4. Quantity of import item at S.No. 2 may be allowed as 6.990 mtrs (190 Kgs) inclusive of 2% wastage. 5. Quantities of import items at S.Nos. 3 & 4 may be allowed as applied for i.e. 1101 Kgs. each. 6. Import items from S.Nos. 5 to 9 may be deleted as calculation details for weld overlay not furnished. 7. Quantities of import items from S.Nos. 10 to 13 may be allowed on net to net basis. 8. Weight of 25041 Kgs.. may be added with the quantity of import item at S.Nos. 14 and its quantity may be allowed on net to net basis.. 9. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

	Case No.:43/24/80-ALC2/2008	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HO File :01/80/050/00919/AM09/	RLA File :05/24/040/00878/AM08/	Lic.No/Date:0510218634	Defer Date: 14.04.2009

37			28.03.2008	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.				

38	Case No.:127/16/80-ALC2/2008	Party Name:PSL LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00650/AM09/	RLA File :05/24/040/00987/AM08/	Lic.No/Date:0510218884 02.04.2008	Defer Date: 14.04.2009
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009:-				
1. OD and WT of pipes. 2. Total length of pipes at S.Nos. 1 & 2 of the list of export product. 3. Detailed calculations for requirement of items of import alongwith justification in support of different requirement of Fusion Bonded Epoxy and Adhesive per sq.mtrs. in the two export products. 4. Information in respect of item at S.No.5 of Standard Deficiency Format.				

39	Case No.:128/16/80-ALC2/2008	Party Name:PSL LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00651/AM09/	RLA File :05/24/040/00988/AM08/	Lic.No/Date:0510218882 02.04.2008	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-				
1. Size and quantity of export product at S.No.1 may be specified as under: - OD 20" X 7.9 MM (WT) – quantity 20500 mtrs. - OD 32" X 15.9 MM (WT) – quantity 160 mtrs - OD 48" X 15.9 MM (WT) – quantity 160 mtrs - Total Length: 20820 mtrs. Quantities of import items may be allowed as under: a) Description of import item at Sl.No.1 may be modified as “Non Alloy HR Coils of relevant thickness” and its quantity may be allowed as applied for i.e. 2302.65 MT inclusive of a wastage of 5% after taking clue from SIONs C – 593 & C – 1289. b) Quantities of import items at Sl.No. 2 & 3 may be allowed as 10.967 and 9.059 MT respectively after taking clue from SION C- 593. c) Quantities of import items at Sl.No. 4 & 5 may be allowed as 4.013 MT & 83.194 MT respectively after taking clue from SION C- 1289. d) Quantity of import item at Sl.No. 6 viz. Adhesive may be allowed as applied for i.e. 4.4 MT. e) Quantities of import items at Sl.Nos. 2, 7 & 8 may be allowed within 3% of FOB value of exports after taking clue from SION C - 593.				

The Regional Authority may take necessary action accordingly.

40	Case No.:20/24/80-ALC2/2008	Party Name:MMP FILTRATION PVT. LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00896/AM09/	RLA File :02/24/040/00310/AM08/	Lic.No/Date:0210111016 02.04.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The DC(MSME) furnished written comments in this case vide their U.O. No. 30(257)/2007-ME dated 19.01.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Word “ Made of Polypropelene” be written within bracket after the name of export product. 2. Quantity of import item P.P.Resin Granules may be amended as 107 MT with 7% wastage. The Regional Authority may take necessary action accordingly.			

41	Case No.:129/16/80-ALC2/2008	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00652/AM09/	RLA File :05/24/040/00991/AM08/	Lic.No/Date:0510219004 04.04.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.			

42	Case No.:130/16/80-ALC2/2008	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00653/AM09/	RLA File :05/24/040/00994/AM08/	Lic.No/Date:0510219002 04.04.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.			

43	Case No.:131/16/80-ALC2/2008	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00654/AM09/	RLA File :05/24/040/00993/AM08/	Lic.No/Date:0510219001 04.04.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on			

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.

44	Case No.:132/16/80-ALC2/2008	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00655/AM09/	RLA File :05/24/040/00992/AM08/	Lic.No/Date:0510219003 04.04.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.			

45	Case No.:25/24/80-ALC2/2008	Party Name:TEXMACO LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00901/AM09/	RLA File :02/24/040/00337/AM08/	Lic.No/Date:0210111218 09.04.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 14.04.2009.			

46	Case No.:133/16/80-ALC2/2008	Party Name:JINDAL SAW LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00656/AM09/	RLA File :05/24/040/00029/AM09/	Lic.No/Date:0510219330 15.04.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of 14390 MT may be specified with the quantity of export product. 2. Net weights of 11851 MT & 188 MT may be added in the quantities of import items at S.Nos. 1 & 2 respectively and their quantities may be allowed as applied for on net to net basis. 3. Quantities of import items at S.Nos. 3 & 4 may be allowed as applied for ie. 24.4 MT & 6262.5 ltrs. respectively. 4. Quantity of import item at S.No.5 may be allowed as applied for i.e. 1228 MT inclusive of 4% wastage. 5. Quantities of import items at S.Nos. 6, 7 & 8 may be allowed as 499 MT, 658 MT & 79.04 MT respectively inclusive of 10% wastage. 6. Quantity of import item at S.No.9 may be allowed as 38.6 MT inclusive of 5% wastage The Regional Authority may take necessary action accordingly.			

47	Case No.:136/16/80-ALC2/2008	Party Name:JINDAL SAW LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00659/AM09/	RLA File :05/24/040/00032/AM09/	Lic.No/Date:0510219350 15.04.2008	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of 14390 MT may be specified with the quantity of export product. 2. Net weights of 11851 MT & 188 MT may be added in the quantities of import items at S.Nos. 1 & 2 respectively and their quantities may be allowed as applied for on net to net basis. 3. Quantities of import items at S.Nos. 3 & 4 may be allowed as applied for ie. 24.4 MT & 6262.5 ltrs. respectively. 4. Quantity of import item at S.No.5 may be allowed as applied for i.e. 1228 MT inclusive of 4% wastage. 5. Quantities of import items at S.Nos. 6, 7 & 8 may be allowed as 499 MT, 658 MT & 79.04 MT respectively inclusive of 10% wastage. 6. Quantity of import item at S.No.9 may be allowed as 38.6 MT inclusive of 5% wastage The Regional Authority may take necessary action accordingly.				

48	Case No.:31/24/80-ALC2/2008	Party Name:JINDAL SAW LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00907/AM09/	RLA File :05/24/040/00030/AM09/	Lic.No/Date:0510219349 15.04.2008	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of 14390 MT may be specified with the quantity of export product. 2. Net weights of 11851 MT & 188 MT may be added in the quantities of import items at S.Nos. 1 & 2 respectively and their quantities may be allowed as applied for on net to net basis. 3. Quantities of import items at S.Nos. 3 & 4 may be allowed as applied for ie. 24.4 MT & 6262.5 ltrs. respectively. 4. Quantity of import item at S.No.5 may be allowed as applied for i.e. 1228 MT inclusive of 4% wastage. 5. Quantities of import items at S.Nos. 6, 7 & 8 may be allowed as 499 MT, 658 MT & 79.04 MT respectively inclusive of 10% wastage. 6. Quantity of import item at S.No.9 may be allowed as 38.6 MT inclusive of 5% wastage The Regional Authority may take necessary action accordingly.				

49	Case No.:32/24/80-ALC2/2008	Party Name:JINDAL SAW LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00908/AM09/	RLA File :05/24/040/00033/AM09/	Lic.No/Date:0510219351 15.04.2008	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on				

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net weight of 14390 MT may be specified with the quantity of export product.
2. Net weights of 11851 MT & 188 MT may be added in the quantities of import items at S.Nos. 1 & 2 respectively and their quantities may be allowed as applied for on net to net basis.
3. Quantities of import items at S.Nos. 3 & 4 may be allowed as applied for ie. 24.4 MT & 6262.5 ltrs. respectively.
4. Quantity of import item at S.No.5 may be allowed as applied for i.e. 1228 MT inclusive of 4% wastage.
5. Quantities of import items at S.Nos. 6, 7 & 8 may be allowed as 499 MT, 658 MT & 79.04 MT respectively inclusive of 10% wastage.
6. Quantity of import item at S.No.9 may be allowed as 38.6 MT inclusive of 5% wastage

The Regional Authority may take necessary action accordingly.

50	Case No.:33/24/80-ALC2/2008	Party Name:JINDAL SAW LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00909/AM09/	RLA File :05/24/040/00019/AM09/	Lic.No/Date:0510219334 15.04.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of 14390 MT may be specified with the quantity of export product. 2. Net weights of 11851 MT & 188 MT may be added in the quantities of import items at S.Nos. 1 & 2 respectively and their quantities may be allowed as applied for on net to net basis. 3. Quantities of import items at S.Nos. 3 & 4 may be allowed as applied for ie. 24.4 MT & 6262.5 ltrs. respectively. 4. Quantity of import item at S.No.5 may be allowed as applied for i.e. 1228 MT inclusive of 4% wastage. 5. Quantities of import items at S.Nos. 6, 7 & 8 may be allowed as 499 MT, 658 MT & 79.04 MT respectively inclusive of 10% wastage. 6. Quantity of import item at S.No.9 may be allowed as 38.6 MT inclusive of 5% wastage The Regional Authority may take necessary action accordingly.			

51	Case No.:35/24/80-ALC2/2008	Party Name:JINDAL SAW LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00911/AM09/	RLA File :05/24/040/00028/AM09/	Lic.No/Date:0510219332 15.04.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of 14390 MT may be specified with the quantity of export product.			

2. Net weights of 11851 MT & 188 MT may be added in the quantities of import items at S.Nos. 1 & 2 respectively and their quantities may be allowed as applied for on net to net basis.
3. Quantities of import items at S.Nos. 3 & 4 may be allowed as applied for ie. 24.4 MT & 6262.5 ltrs. respectively.
4. Quantity of import item at S.No.5 may be allowed as applied for i.e. 1228 MT inclusive of 4% wastage.
5. Quantities of import items at S.Nos. 6, 7 & 8 may be allowed as 499 MT, 658 MT & 79.04 MT respectively inclusive of 10% wastage.
6. Quantity of import item at S.No.9 may be allowed as 38.6 MT inclusive of 5% wastage

The Regional Authority may take necessary action accordingly.

52	Case No.:38/24/80-ALC2/2008	Party Name:JINDAL SAW LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00914/AM09/	RLA File :05/24/040/00031/AM09/	Lic.No/Date:0510219329 15.04.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of 14390 MT may be specified with the quantity of export product. 2. Net weights of 11851 MT & 188 MT may be added in the quantities of import items at S.Nos. 1 & 2 respectively and their quantities may be allowed as applied for on net to net basis. 3. Quantities of import items at S.Nos. 3 & 4 may be allowed as applied for ie. 24.4 MT & 6262.5 ltrs. respectively. 4. Quantity of import item at S.No.5 may be allowed as applied for i.e. 1228 MT inclusive of 4% wastage. 5. Quantities of import items at S.Nos. 6, 7 & 8 may be allowed as 499 MT, 658 MT & 79.04 MT respectively inclusive of 10% wastage. 6. Quantity of import item at S.No.9 may be allowed as 38.6 MT inclusive of 5% wastage The Regional Authority may take necessary action accordingly.			

53	Case No.:68/16/80-ALC2/2008	Party Name:RAJ HAMSA ULTRALIGHTS PVT LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00591/AM09/	RLA File :07/24/040/00012/AM09/	Lic.No/Date:0710056968 17.04.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The DC(MSME) furnished written comments in this case vide their U.O. No. 30(259)/2008-ME dated 22.01.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Quantity of import item No. 1,2,3 & 4 may be allowed with 5% wastage (Net +5% wastage). 2. Quantity of import item No. 5 & 6 may be allowed on net-to-net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.			

The Regional Authority may take necessary action accordingly.

54	Case No.:39/24/80-ALC2/2008	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00915/AM09/	RLA File :05/24/040/00048/AM09/	Lic.No/Date:0510219653 23.04.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “of 4-1/2” OD” may be suffixed with the description of import item at S.No.1. 2. Quantities of import items from S.Nos. 1 to 3 may be allowed as applied for as per SION C-391 3. Quantity of import item at S.No.4 may be allowed on net to net basis. The Regional Authority may take necessary action accordingly.			

55	Case No.:44/24/80-ALC2/2008	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00920/AM09/	RLA File :05/24/040/00047/AM09/	Lic.No/Date:0510219652 23.04.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “of 9-5/8” OD” may be suffixed with the description of import item at S.No.1. 2. Quantities of import items from S.Nos. 1 to 3 may be allowed as applied for as per SION C-391 3. Quantity of import item at S.No.4 may be allowed on net to net basis. The Regional Authority may take necessary action accordingly.			

56	Case No.:70/16/80-ALC2/2008	Party Name:KERN-LIEBERS SOMAPPA PRECISION PARTS PVT.LTD,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00593/AM09/	RLA File :07/24/040/00008/AM09/	Lic.No/Date:0710057064 23.04.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.			

57	Case No.:67/16/80-ALC2/2008	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00590/AM09/	RLA File :07/24/040/00019/AM09/	Lic.No/Date:0710057089 24.04.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- Quantity of import item may be allowed as 790 Kgs. inclusive of 4.8% wastage after taking 2/3rd recovery. The Regional Authority may take necessary action accordingly.			

58	Case No.:27/24/80-ALC2/2008	Party Name:TIL LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00903/AM09/	RLA File :02/24/040/00019/AM09/	Lic.No/Date:0210111785 25.04.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009:- 1 Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

59	Case No.:28/24/80-ALC2/2008	Party Name:TIL LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00904/AM09/	RLA File :02/24/040/00014/AM09/	Lic.No/Date:0210111784 25.04.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP informed the Committee that the reply received from the firm is not proper and they may be asked to submit information in respect of Sl.No. 4, 5 and 11 of the standard deficiency format. The Committee, therefore, decided to call for the above information and to relist the case on 14.04.2009.			

60	Case No.:71/16/80-ALC2/2008	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00594/AM09/	RLA File :07/24/040/00800/AM08/	Lic.No/Date:0710057193 29.04.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DHI informed the Committee that they received the reply of the firm and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

	Case No.:113/24/80-ALC2/2008	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
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61	HQ File :01/80/050/00989/AM09/	RLA File :34/24/040/00009/AM09/	Lic.No/Date:3410021276 29.04.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that firm has sought time for submission of required information. The Committee, however, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.			

62	Case No.:29/24/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00905/AM09/	RLA File :02/24/040/00003/AM09/	Lic.No/Date:0210111924 30.04.2008	Defer Date: 14.04.2009
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DC(MSME) informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.				

63	Case No.:8/39/80-ALC2/2008	Party Name:KENNAMETAL INDIA LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01561/AM09/	RLA File :07/24/040/00797/AM08/	Lic.No/Date:0710057214 30.04.2008	Defer Date: 14.04.2009
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee advised the technical authority of DIPP to forward the firm's application to the DHI, who is the concerned technical authority to examine the case. The case may be re-listed on 14.04.2009.				

64	Case No.:96/16/80-ALC2/2008	Party Name:MICRO CNC TECHNOLOGIS PRIVATE LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00619/AM09/	RLA File :04/24/040/00018/AM09/	Lic.No/Date:0410095553 30.04.2008	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-				
1. Net weight of export products at S.Nos. 1 & 2 may be modified as 2163.4 Kgs. & 461.5 Kgs. respectively. 2. Quantity of import item at S.No.1 may be allowed as 3372.8 Kgs. inclusive of 56% wastage after 20% recovery. 3. Quantity of import item at S.No.2 may be allowed as 952.4 Kgs. inclusive of 106% wastage after 20% recovery.				
The Regional Authority may take necessary action accordingly.				

	Case No.:46/24/80-ALC2/2008	Party Name:BELMAKS PRIVATE LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00922/AM09/	RLA File :05/24/040/00060/AM09/	Lic.No/Date:0510220066 30.04.2008	Defer Date: 14.04.2009

65			05.05.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that the firm's reply has been received in DGFT. The Committee, therefore, advised the technical authority of DHI to check receipt of that reply and take a copy from DGFT if no reply received by them. The case may be re-listed on 14.04.2009.			

66	Case No.:18/8/80-ALC2/2008	Party Name:ERBATECH MACHINERY PLTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00299/AM09/	RLA File :32/24/040/00006/AM09/	Lic.No/Date:3210037776 06.05.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that the case was referred to DHI for comments on 18.02.2009 as per Textile Commissioner's advice vide their letter dt. 16.01.09 as the export item pertains to textile machinery which comes under DHI jurisdiction. The case is under examination of DHI. The case may be relisted on 14.04.2009.			

67	Case No.:72/16/80-ALC2/2008	Party Name:RAPSRI ENGG INDUSTRIES LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00595/AM09/	RLA File :07/24/040/00024/AM09/	Lic.No/Date:0710057316 08.05.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that after receipt of application and scrutiny , DC(MSME) desired some details from the company as per DL already issued. The Committee, however, decided to forward the copy of original DL to firm again with the direction to furnish the required information immediately otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.			

68	Case No.:96/24/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00972/AM09/	RLA File :34/24/040/00030/AM09/	Lic.No/Date:3410021368 09.05.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009:- 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

69	Case No.:98/24/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00974/AM09/	RLA File :34/24/040/00252/AM08/	Lic.No/Date:3410021362 09.05.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009:-			

Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.

70	Case No.:92/16/80-ALC2/2008	Party Name:ACCURATE PRODUCTS CORPORATION PVT LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00615/AM09/	RLA File :04/24/040/00014/AM09/	Lic.No/Date:0410095855 14.05.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009:- Information in respect of Sl.No. 4,5 & 11 of the Standard Deficiency Format.			

71	Case No.:144/16/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00667/AM09/	RLA File :03/95/040/01279/AM08/	Lic.No/Date:0310471360 15.05.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Word “Relevant” may be prefixed with the descriptions of import items at S.Nos. 1 & 3 to 6. 2. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 220000 Kgs. inclusive of 5 % wastage. 3. Weights of 73.608 MT & 6.9 MT may be added with the quantities of import items at S.Nos. 2 & 7 respectively and their quantities may be allowed on net to net basis. 4. Weights of 62.55 MT, 5.85 MT, 11 MT & 7.2 MT may be specified with the quantities of import items at Sl.Nos. 3, 4, 5 & 6 respectively and quantity of these items may be allowed as applied for inclusive of 2% wastage. 5. Quantities of import items at S.Nos. 8 & 12 may be allowed as applied for. 6. Quantities of import items at S.Nos. 9 & 10 may be allowed on net to net basis. 7. Import item at S.No.9 to be supplied alongwith export product. 8. Import item at S.No.11 may be deleted as calculation details for weld overlay not furnished. 9. Quantity of import items at S.Nos. 13 & 14 may be allowed as 6590 Kgs. & 11590 Kgs. respectively. 10. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

72	Case No.:102/16/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
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Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net empty weight of 275 MT may be added with the quantity of export product.
2. Word "relevant" may be prefixed with the description of import items at S.No. 1 to 7, 12, 14, 17, 18, 19 & 23.
3. Quantity of import item at S.No.1 may be allowed as 251149 Kgs. inclusive of 17% wastage after 1/3rd recovery.
4. Quantity of import item at S.No.2 may be allowed as 2559 Kgs. inclusive of 5.4% wastage.
5. Quantity of import item at S.No.3 may be allowed as 3480 Kgs. inclusive of 9.8% wastage after 1/3rd recovery.
6. Quantity of import item at S.No.4 may be allowed as 561 Kgs. inclusive of 5.2% wastage.
7. Quantities of import items at S.Nos.5 & 6 may be allowed as 143 Kgs. & 464 Kgs. respectively inclusive of 7.5% wastage.
8. Quantity of import item at S.No.7 may be allowed as 22.6 mtrs. (2060 Kgs.) inclusive of 4% wastage.
9. Quantities of import items at S.Nos. 8, 9, 10, 11, 13, 22, 24, 25 & 26 may be allowed on net to net basis.
10. Quantity of import item at S.No.12 may be allowed as 17.21 mtrs. (4034 Kgs.) inclusive of 4% wastage.
11. Quantity of import item at S.No.14 may be allowed as 103 mtrs. (434 Kgs.) inclusive of 3% wastage.
12. Weights of 3169 Kgs., 107 Kgs., 1654 Kgs. & 215 Kgs. may be specified with the quantities of import items at S.No. 15, 16, 20 & 21 respectively and their quantities may be allowed on net to net basis.
13. Quantity of import item at S.No.17 may be allowed as 2.14 mtrs. (91 Kgs.) inclusive of 4% wastage.
14. Quantity of import item at S.No.18 may be allowed as applied for i.e. 14 Mtrs.(58 Kgs) inclusive of 2% wastage.
15. Quantity of import item at S.No.19 may be allowed as 27 mtrs. (113 Kgs.) inclusive of 4% wastage.
16. Quantity of import item at S.No.23 may be allowed as 132.8 mtrs.(44 Kgs) inclusive of 2 % wastage.
17. Quantities of import items at S.Nos. 27, 28 & 29 may be allowed as 4959 Kgs.each.
18. Import of components may be allowed with accountability clause.

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

Case No.:117/16/80-ALC2/2008

Party Name:LARSEN & TOUBRO LIMITED

Meet No/Date:47/80-ALC2/2008
17.02.2009

Status:Case approved

HQ File :01/80/050/00640/AM09/

RLA File :03/95/040/01254/AM08/

Lic.No/Date:0310471562
16.05.2008

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Word "Relevant" may be prefixed with the descriptions of import items at S.Nos. 1 & 2.
2. Quantity of import item at S.No.1 may be allowed as applied for i.e. 32000 Kgs. inclusive of 5 % wastage.
3. Weight of 25.2 MT may be specified with the quantity of import item at S.No. 2 and quantity of this item may be allowed as applied for inclusive of 2% wastage.
4. Weights of 2768 Kgs., 250 Kgs. & 200 Kgs. may be added with the quantities of import items at S.Nos. 3, 4 & 5 respectively and their quantities may be

allowed on net to net basis.

5. Quantities of import items at S.Nos. 6, 7 & 8 may be allowed as applied for.

6. Import of components may be allowed with accountability clause.

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

74	Case No.:90/16/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00613/AM09/	RLA File :03/94/040/00142/AM09/	Lic.No/Date:0310471580 19.05.2008	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weights of 95 MT & 36 MT may be added with the quantities of export products at S.No.1 & 2 respectively (combined net export weight 131 MT). 2. Word “relevant” may be prefixed with the description of import items at S.No. 1 to 3, 5, 7 & 8. 3. Quantity of import item at S.No.1 may be allowed as 102156 Kgs. inclusive of 6.5% wastage. 4. Quantity of import item at S.No.2 may be allowed as 1537 Kgs. inclusive of 5% wastage. 5. Quantity of import item at S.No.3 may be allowed as 258 Kgs. inclusive of 7.5% wastage. 6. Weight of 8196 Kgs. may be specified with the quantity of import item at S.No. 4 and its quantity may be allowed on net to net basis. 7. Quantity of import item at S.No.5 may be allowed as applied for inclusive of 2% wastage. 8. Weight of 14442 Kgs. may be specified with the quantity of import item at S.No. 6 and its quantity may be allowed on net to net basis. 9. Quantity of import item at S.No.7 may be allowed as 15.4 mtrs. (362 Kgs.) inclusive of 3.9% wastage. 10. Quantity of import item at S.No.8 may be allowed as 5.8 mtrs. (142 Kgs.) inclusive of 5% wastage. 11. Quantities of import items at S.Nos. 9, 10, 11, 12, 13, 14, 18, 19 & 20 may be allowed on net to net basis. Accordingly, quantities of import items at S.Nos. 10 & 12 may be reduced to 6 nos. & 10 nos. respectively. 12. Quantities of import items at S.Nos. 15, 16 & 17 may be allowed as 2502 Kgs. each. 13. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. For increase in quantity & addition of items firm may apply through RA. The Regional Authority may take necessary action accordingly.				

	Case No.:91/16/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00614/AM09/	RLA File :03/94/040/00140/AM09/	Lic.No/Date:0310471579 19.05.2008	Defer Date: 14.04.2009

75			19.05.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 14.04.2009.			

76	Case No.:93/16/80-ALC2/2008	Party Name:PET MOULDS PVT LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00616/AM09/	RLA File :04/24/040/00029/AM09/	Lic.No/Date:0410096019 23.05.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009:- 1. Complete sizes of Steel Blocks used to make different components of the mould and calculation of weight of the input and final product. 2. Dimension of the finished mould.			

77	Case No.:95/16/80-ALC2/2008	Party Name:DELPHI-TVS DIESEL SYSTEMS LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case rejected
	HQ File :01/80/050/00618/AM09/	RLA File :04/24/040/00409/AM08/	Lic.No/Date:0410096031 26.05.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

78	Case No.:25/39/80-ALC2/2008	Party Name:SHIV INDUSTRIES	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01578/AM09/	RLA File :30/24/040/00011/AM09/	Lic.No/Date:3010056342 26.05.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.			

	Case No.:101/16/80-ALC2/2008	Party Name:DELPHI-TVS DIESEL SYSTEMS LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case rejected
	HQ File :01/80/050/00624/AM09/	RLA File :04/24/040/00410/AM08/	Lic.No/Date:0410096032 26.05.2008	

79	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.		
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80	Case No.:56/24/80-ALC2/2008	Party Name:PSL LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00932/AM09/	RLA File :03/95/040/00178/AM09/	Lic.No/Date:0310472141 27.05.2008	Defer Date: 14.04.2009
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.				

81	Case No.:64/16/80-ALC2/2008	Party Name:ACWA AUTOMATICS	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case rejected
	HQ File :01/80/050/00587/AM09/	RLA File :07/24/040/00079/AM09/	Lic.No/Date:0710057577 27.05.2008	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.				

82	Case No.:68/24/80-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00944/AM09/	RLA File :05/24/040/00092/AM09/	Lic.No/Date:0510221066 27.05.2008	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “Total Pipe Length 4475 mtrs(Carbon Steel Seamless Pipes: 2055 Mtrs. & Stainless Steel Seamless/Welded Pipes/ Tubes: 2420 Mtrs.” may be specified with the total quantity of export product. 2. Word “relevant” may be prefixed with the description of import items at S.No.1, 3, 5 & 6. 3. Quantity of import item at S.No.1 may be allowed as 15.75 MT (2096 Mtrs.) inclusive of 2% wastage. 4. Quantity of import item at S.No.2 may be allowed as 3.5 MT (4328 Nos.) on net to net basis. 5. Quantity of import item at S.No.3 may be allowed as 17.34 MT (2071 Mtrs.) inclusive of 2% wastage. 6. Quantity of import item at S.No.4 may be allowed as 2.85 MT (2968 Nos.) on net to net basis. 7. Quantity of import item at S.No.5 may be allowed as 11.63 MT inclusive of 2% wastage. 8. Quantity of import item at S.No.6 may be allowed as 390 mtrs. (1 MT) on net to net basis.				

9. Weights of 1 MT, 1 MT, 2.5 MT, 1.6 MT, 1.4 MT, 2.5 MT, 1.5 MT, 150 Kgs., 0.90 MT & 0.5 MT. may be specified with the quantities of import items from S.No. 7 to 15 & 18 respectively and quantities of these items may be allowed on net to net basis.
10. Quantity of import item at S.No. 16 may be allowed as 0.55 MT.
11. Quantity of import item at S.No. 17 may be allowed equal to weight of Welding Wire.
12. Import of components may be allowed with accountability clause.

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

83	Case No.:105/24/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00981/AM09/	RLA File :03/94/040/00154/AM09/	Lic.No/Date:0310472328 28.05.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 14.04.2009.			

84	Case No.:52/24/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00928/AM09/	RLA File :03/95/040/00150/AM09/	Lic.No/Date:0310472298 28.05.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

85	Case No.:58/24/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00934/AM09/	RLA File :03/95/040/00125/AM09/	Lic.No/Date:0310472290 28.05.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP informed the Committee that they received the reply of the firm on 23.02.2009 and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

86	Case No.:65/24/80-ALC2/2008	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00941/AM09/	RLA File :04/24/040/00047/AM09/	Lic.No/Date:0410096135 29.05.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided			

to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Export product may fall under the list of SCOMET items requiring an export licence before affecting exports.
2. Quantity of import item at S.No.1 may be allowed as applied for inclusive of 2% wastage.
3. Quantity of import item at S.No. 2 may be allowed as applied for on net to net basis.
4. Quantities of import items at S.Nos. 3 & 4 may be allowed as 11.6 Kgs. & 690 Kgs. respectively inclusive of 3% wastage.
5. Word "relevant" may be prefixed with the description of import item at Sl. No. 5 and quantity of this item may be allowed as applied for inclusive of 2% wastage.
6. Quantities of import items at Sl. Nos. 6 & 7 may be allowed as applied for.
7. Weight of 982 Kgs. may be specified with the quantity of import item at S.No.8 and its quantity may be allowed on net to net basis.

RA may re-confirm from the applicant that the items of export are not covered under SCOMET list.

The Regional Authority may take necessary action accordingly.

87	Case No.:104/24/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00980/AM09/	RLA File :03/94/040/00189/AM09/	Lic.No/Date:0310472348 29.05.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009:- 1. Chemical composition of imported inputs covered at Sl.No. 1, 2 & 7.			

88	Case No.:47/24/80-ALC2/2008	Party Name:GUMMI METALL TECHNIK (INDIA)PVT.LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00923/AM09/	RLA File :07/24/040/00092/AM09/	Lic.No/Date:0710057665 02.06.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009:- 1. Information in respect of Sl.No. 4, 5 & 11 of the Standard Deficiency Format.			

89	Case No.:97/16/80-ALC2/2008	Party Name:ANSALDOCALDAIE BOILERS INDIA PRIVATE LIMITED,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00620/AM09/	RLA File :04/24/040/00050/AM09/	Lic.No/Date:0410096188 03.06.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee advised the DHI to examine firm's letter dt. 31.12.2008 and simultaneously it was also decided to direct the firm to furnish the following information complete in all respects as they have furnished incomplete reply in response to this office earlier letter calling for certain information. The case may be re-listed on 14.04.2009:-			

1. Detailed working of raw materials with supporting drawing.
2. Total weight of export include 36535 kg. of packing material while in material balancing packing material do not figure in the list of imported as well as indigenous raw material.

90	Case No.:99/24/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case closed
	HQ File :01/80/050/00975/AM09/	RLA File :07/24/040/00061/AM09/	Lic.No/Date:0710057712 04.06.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required by RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

91	Case No.:61/24/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00937/AM09/	RLA File :03/95/040/00202/AM09/	Lic.No/Date:0310473358 05.06.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Word “Relevant” may be prefixed with the descriptions of import items at S.Nos. 1, 2 & 4. 2. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 8500 Kgs. inclusive of 5 % wastage. 3. Words “Nickel 38 to 40%, Cr 19.5 to 20%” may be suffixed with the descriptions of import items at S.Nos. 2 & 4. 4. Quantity of import items at S.No.2 may be allowed as under: a) Nickel Alloy Sheets / Plates - 5119 Kgs. inclusive of 3% wastage. b) Nickel Alloy Strips / Round Bars - 176 Kgs. inclusive of 2% wastage. 5. Weights of 11220 Kgs,100 Kgs. & 500 Kgs. may be added with the quantities of import items at S.Nos. 3, 5 & 6 respectively and their quantities may be allowed on net to net basis 6. Weight of 23.5 MT may be specified with the quantity of import item at Sl.No. 4 and quantity of this item may be allowed as applied for inclusive of 2% wastage. 7. Quantities of import items at S.Nos. 7, 8, 10 & 11 may be allowed as applied for. 8. Quantity of import item at Sl.No. 9 may be allowed as 116 Kgs. 9. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

92	Case No.:48/24/80-ALC2/2008	Party Name:WEBB INDIA PVT. LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00924/AM09/	RLA File :07/24/040/00087/AM09/	Lic.No/Date:0710057752 06.06.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.			

93	Case No.:49/24/80-ALC2/2008	Party Name:EMERSON PROCESS MANAGEMENT (INDIA) PVT.LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case closed
	HQ File :01/80/050/00925/AM09/	RLA File :03/94/040/00254/AM09/	Lic.No/Date:0310473572 06.06.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required by RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

94	Case No.:62/24/80-ALC2/2008	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00938/AM09/	RLA File :03/95/040/00173/AM09/	Lic.No/Date:0310473743 09.06.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The DC(MSME) furnished written comments in this case vide their U.O. No. 30(256)/2008-ME dated 18.02.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments subject to clearance from MOEF with reference to their Notification dt. 20.05.2003. 1. After taking clue from SION C1575 and C-1625 quantity of import items may be allowed as under:- a) Quantity of Copper scrap may be allowed as 5.15 MT with 6% wastage. b) Quantity of Brass scrap may be allowed as 14.87 MT with 6% wastage c) Quantity of Tin Ingots may be allowed as 1.135 MT with 2% wastage The Regional Authority may take necessary action accordingly.			

Case No.:63/24/80-ALC2/2008	Party Name:EVERGREEN TECHNOLOGIES PVT LTD	Meet No/Date:47/80-ALC2/2008	Status:Case deferred
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95	Case No.:03/24/80-ALC2/2008	Party Name:EVERGREEN TECHNOLOGIES PVT LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00939/AM09/	RLA File :03/94/040/00171/AM09/	Lic.No/Date:0310473669 09.06.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009:- 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format export product wise.			

96	Case No.:50/24/80-ALC2/2008	Party Name:EMERSON PROCESS MANAGEMENT (INDIA) PVT.LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case closed
	HQ File :01/80/050/00926/AM09/	RLA File :03/94/040/00245/AM09/	Lic.No/Date:0310474038 10.06.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required by RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

97	Case No.:11/16/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case closed
	HQ File :01/80/050/00534/AM09/	RLA File :61/24/040/00020/AM09/	Lic.No/Date:6110000191 23.06.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that RA vide their letter No. 61/24/040/00020/AM09 dt. 21.01.2009 informed that subject advance authorization has been issued as per GN – 4 for the engineering products and hence hard copy of the firm's application has not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

98	Case No.:2/16/80-ALC2/2008	Party Name:ALFA LAVAL (INDIA) LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00525/AM09/	RLA File :31/24/040/00069/AM09/	Lic.No/Date:3110034125 23.06.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Import items from S.No.1 to 21 may be allowed on net to net basis with accountability clause. 2. Word “relevant” may be prefixed with the descriptions of import items at S.Nos. 22 & 23.			

3. Quantity of import item at S. No. 22 may be allowed as 51314 Kgs. inclusive of 5% wastage.
4. Quantity of import item at S. No. 23 may be allowed as 25398 mtrs, (40077 Kgs.) inclusive of 2% wastage.

The Regional Authority may take necessary action accordingly.

99	Case No.:3/16/80-ALC2/2008	Party Name:ALFA LAVAL (INDIA) LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00526/AM09/	RLA File :31/24/040/00079/AM09/	Lic.No/Date:3110034126 23.06.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Import items from S.No.1 to 8 may be allowed on net to net basis with accountability clause. 2. Word “relevant” may be prefixed with the descriptions of import items at S.Nos. 9 & 10. 3. Quantity of import item at S. No. 9 may be allowed as 9114 Kgs. inclusive of 5% wastage. 4. Quantity of import item at S. No. 10 may be allowed as 505 mtrs. (2856 Kgs.) inclusive of 2% wastage. The Regional Authority may take necessary action accordingly.			

100	Case No.:13/16/80-ALC2/2008	Party Name:LION HOLDINGS PVT. LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00536/AM09/	RLA File :05/24/040/00198/AM09/	Lic.No/Date:0510222788 25.06.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The DC(MSME) furnished written comments in this case vide their U.O. No. 30(306)/2008-ME dated 12.01.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Quantity of import item at Sl.No. 9 to 12 may be allowed as 6840 kg., 9000kg., 24000 kg., & 17400 kg., respectively without any wastage. 2. Quantity of import item at Sl.No. 13 to 14 may be allowed as 6000000 nos. each on net-to-net basis. 3. Quantity of relevant components for Trigger Sprayer may be allowed on net-to-net basis. The Regional Authority may take necessary action accordingly.			

101	Case No.:16/16/80-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00539/AM09/	RLA File :31/24/040/00088/AM09/	Lic.No/Date:3110034213 26.06.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of export product may be specified as 46904 nos. (5863 Mtrs.) 2. Net weight of export product may be specified as 72701 Kgs			

2. Net weight of export product may be specified as 72701 Kgs.

3. Quantity of import item may allowed as 6473 Mtrs.(110134 Kgs. after taking 20% recovery from scrap) inclusive of 10% wastage.

The Regional Authority may take necessary action accordingly.

102	Case No.:17/16/80-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00540/AM09/	RLA File :31/24/040/00089/AM09/	Lic.No/Date:3110034215 26.06.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of export product may be specified as 4704 nos. (926.68 Mtrs.) 2. Net weight of export product may be specified as 72630 Kgs. 3. Quantity of import item may allowed as 993 Mtrs.(99050 Kgs. after taking 20% recovery from scrap)inclusive of 7% wastage. The Regional Authority may take necessary action accordingly.			

103	Case No.:27/16/80-ALC2/2008	Party Name:JINDAL SAW LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00550/AM09/	RLA File :05/24/040/00202/AM09/	Lic.No/Date:0510222889 26.06.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.			

104	Case No.:28/16/80-ALC2/2008	Party Name:HORIZON INDUSTRIAL PRODUCTS PVT. LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00551/AM09/	RLA File :05/24/040/00217/AM09/	Lic.No/Date:0510222895 26.06.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

	Case No.:29/16/80-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00552/AM09/	RLA File :31/24/040/00087/AM09/	Lic.No/Date:3110034218 26.06.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on			

105	24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of export product at S.No.1 may be specified as 3528 nos. (719.71 Mtrs.) 2. Quantity of export product at S.No.2 may be specified as 8064 nos. (1387 Mtrs.) 3. Net weight of export products at S.No.1 & 2 may be specified as 21732 Kgs. & 40320 Kgs. respectively. 4. Quantity of import item at S.No.1 may allowed as 769 Mtrs. (35260 Kgs. after taking 20% recovery from scrap) inclusive of 7% wastage. 5. Quantity of import item at S.No.2 may allowed as 1500 Mtrs. (68364 Kgs. after taking 20% recovery from scrap) inclusive of 8% wastage. The Regional Authority may take necessary action accordingly.		
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106	Case No.:33/16/80-ALC2/2008	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00556/AM09/	RLA File :04/24/040/00084/AM09/	Lic.No/Date:0410096809 26.06.2008	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Total net empty weight of 418.2 MT may be specified with the quantity of export product (Condensing Bundles: 365.4 MT & Dephlegnator Bundles: 52.8 MT). 2. Quantity of import item at S.No.1 may be allowed as under on net to net basis: a) Carbon Steel Tubes OD 38.1 x 1.65 x 10125 mm LG – 9828 Nos. b) Carbon Steel Tubes OD 38.1 x 1.65 x 9925 mm LG – 1260 Nos. Total: 11088 Nos.(140.61 MT). 3. Quantity of import item at SI.No. 2 may be allowed as 71518 Kgs. inclusive of 3% wastage. 4. Import of components may be allowed with accountability clause The Regional Authority may take necessary action accordingly.				

107	Case No.:36/16/80-ALC2/2008	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case closed
	HQ File :01/80/050/00559/AM09/	RLA File :07/21/040/00303/AM09/	Lic.No/Date:0710058176 27.06.2008	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required by RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.				

	Case No.:39/16/80-ALC2/2008	Party Name:PATELS AIRTEMP (INDIA)LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00562/AM09/	RLA File :08/24/040/00053/AM09/	Lic.No/Date:0810072942 30.06.2008	

108	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Word “relevant” may be prefixed with the description of import item at S.No.1 and its quantity may be allowed as 59070 Kgs. inclusive of 3% wastage. 2. Quantities of import items at S.Nos. 2 & 3 may be allowed on net to net basis with accountability clause. 3. Quantity of import item at S.No. 4 may be allowed as 1181 Kgs. The Regional Authority may take necessary action accordingly.			
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109	Case No.:41/16/80-ALC2/2008	Party Name:L D FABRICATORS PVT.LTD,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00564/AM09/	RLA File :07/24/040/00128/AM09/	Lic.No/Date:0710058224 30.06.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects immediately. The case may be re-listed on 14.04.2009:- 1. Information in respect of Sl.No.4,5 & 11a of the Standard Deficiency Format export product wise.			

110	Case No.:46/16/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00569/AM09/	RLA File :03/95/040/00280/AM09/	Lic.No/Date:0310476885 30.06.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that the firm has furnished the information desired by Textile Commissioner. However, comments called for from Textile Commissioner are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 14.04.2009.			

111	Case No.:47/16/80-ALC2/2008	Party Name:AQUASUB ENGINEERING	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00570/AM09/	RLA File :32/24/040/00014/AM09/	Lic.No/Date:3210038146 01.07.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009:- 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format.			

112	Case No.:48/16/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00571/AM09/	RLA File :09/24/040/00127/AM09/	Lic.No/Date:0910034488 01.07.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009:- 1. Information in respect of Sl.No.3,4,5&11 of the Standard Deficiency Format.			

113	Case No.:51/16/80-ALC2/2008	Party Name:MAGPLASTIC ASIA PVT. LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00574/AM09/	RLA File :31/24/040/00090/AM09/	Lic.No/Date:3110034299 02.07.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009:- 1. Description of import item No. 22 & 23 and justification for their quantities.			

114	Case No.:52/16/80-ALC2/2008	Party Name:JHAGADIA COPPER LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00575/AM09/	RLA File :34/24/040/00063/AM09/	Lic.No/Date:3410021740 02.07.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The DC(MSME) furnished written comments in this case vide their U.O. No. 30(325)/2008-ME dated 15.01.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. 1. Description of import item may be amended as “Blister Copper containing copper 90 % to 99%” and its quantity may be allowed as 2922 MT with 4% wastage. The Regional Authority may take necessary action accordingly.			

115	Case No.:58/16/80-ALC2/2008	Party Name:GANGA HANDICRAFTS,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case close
	HQ File :01/80/050/00581/AM09/	RLA File :29/24/040/00006/AM09/	Lic.No/Date:2910009192 04.07.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required by RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

116	Case No.:59/16/80-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00582/AM09/	RLA File :05/24/040/00216/AM09/	Lic.No/Date:0510223409 04.07.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.			

117	Case No.:2/17/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/81/050/00249/AM09/	RLA File :07/24/040/00160/AM09/	Lic.No/Date:0710058366 08.07.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that application has already been received from the RA and forwarded to DIPP for examination and submission of comments. The representative of DIPP informed the Committee that the case can be decided based on the sub-Committee report which is under finalization. The Committee accordingly decided to re-list the case on 14.04.2009.			

118	Case No.:32/18/80-ALC2/2008	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00701/AM09/	RLA File :03/95/040/00293/AM09/	Lic.No/Date:0310478002 09.07.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that M/o Mines informed this office to forward the case to DC(SSl) the applicant firm being a Small Scale Industry. The authorization holder is also required to obtain clearance from MOEF in terms of their Notification dt. 20.05.2003. The proposal was already forwarded to DC(MSME) and their representative informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

119	Case No.:76/18/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case closed
	HQ File :01/80/050/00745/AM09/	RLA File :61/24/040/00023/AM09/	Lic.No/Date:6110000196 15.07.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that RA vide their letter No. 61/24/040/00023/AM09 dt. 21.01.2009 informed that subject advance authorization has been issued as per GN – 4 for the engineering products and hence hard copy of the firm's application has not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

	Case No.:8/18/84-ALC3/2008	Party Name:RADIANT INDUSTRIES (PP. VIJAY V. JADHAV)	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/84/050/00229/AM09/	RLA File :31/24/040/00108/AM09/	Lic.No/Date:3110034521 23.07.2008	Defer Date: 14.04.2009

120	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009:- 1. Information in respect of Sl.No.3,4,5,11 & 11a of the Standard Deficiency Format export product wise.		
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121	Case No.:40/20/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00796/AM09/	RLA File :02/24/040/00113/AM09/	Lic.No/Date:0210115469 30.07.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e C&PC & DC(MSME) for examination and submission of comments. The case may be relisted on 14.04.2009.			

122	Case No.:6/39/80-ALC2/2008	Party Name:GANSONS LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/01559/AM09/	RLA File :03/94/040/00429/AM09/	Lic.No/Date:0310482127 11.08.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weights of 16.2 MT, 5.3 MT, 21 MT, 3.5 MT & 2.6 MT may be specified with the quantities of export products at S.Nos. 1 to 5 respectively (total net export weight 48.6MT). 2. Word "relevant" may be prefixed with the descriptions of import items at S.Nos. 1 & 2. 3. Quantity of import item at S.No.1 may also be specified as 20002.75mtrs. and the same may be allowed on net to net basis. 4. Quantity of import item at S.No.2 may also be specified as 146.75 mtrs. and the same may be allowed on net to net basis. The Regional Authority may take necessary action accordingly.			

123	Case No.:11/24/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00887/AM09/	RLA File :07/24/040/00263/AM09/	Lic.No/Date:0710059201 19.08.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that application has already been received from the RA and forwarded to DIPP for examination and submission of comments. The representative of DIPP informed the Committee that the case can be decided based on the sub-Committee report which is under finalization. The Committee accordingly decided to re-list the case on 14.04.2009.			

124	Case No.:18/24/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00894/AM09/	RLA File :07/24/040/00273/AM09/	Lic.No/Date:0710059209 19.08.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of DHI informed the Committee that papers of the subject case is readily not available with them. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 14.04.2009.			

125	Case No.:6/24/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00882/AM09/	RLA File :05/24/040/00973/AM08/	Lic.No/Date:0510225735 19.08.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

126	Case No.:7/24/80-ALC2/2008	Party Name:GEECY ENGINEERING PRIVATE LIMITED.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00883/AM09/	RLA File :03/94/040/00460/AM09/	Lic.No/Date:0310483079 19.08.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the information complete in all respects answering all queries otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.			

127	Case No.:8/24/80-ALC2/2008	Party Name:GEECY ENGINEERING PRIVATE LIMITED.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00884/AM09/	RLA File :03/94/040/00443/AM09/	Lic.No/Date:0310483093 19.08.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the information complete in all respects answering all queries otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.			

128	Case No.:66/24/80-ALC2/2008	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00942/AM09/	RLA File :34/24/040/00090/AM09/	Lic.No/Date:3410022116 21.08.2008	Defer Date: 14.04.2009

128			21.08.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of DHI informed the Committee that papers of the subject case are readily not available with them. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 14.04.2009.			

129	Case No.:72/24/80-ALC2/2008	Party Name:KOCH CHEMICAL TECHNOLOGY GROUP INDIA PRIVATE LT	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00948/AM09/	RLA File :34/24/040/00061/AM09/	Lic.No/Date:3410022124 21.08.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- After taking cue from SION at S.No. C-2008, quantities of import items may be allowed as applied for. The Regional Authority may take necessary action accordingly.			

130	Case No.:73/24/80-ALC2/2008	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00949/AM09/	RLA File :07/24/040/00237/AM09/	Lic.No/Date:0710059270 21.08.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noticed that SCOMET angle is involved in the subject authorization. Accordingly, On the recommendation of the representative of DIPP present in the meeting, it was decided to call for the following additional information/clarification from the firm and to re-list the case on 14.04.2009:- All the import items are Nickel – Chromium Alloy. The exporter clarify as to why their export products are not covered under SCOMET list (S.No.3D001) supported by chemical composition of inputs.			

131	Case No.:75/24/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00951/AM09/	RLA File :03/95/040/00468/AM09/	Lic.No/Date:0310483368 22.08.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of DHI informed the Committee that papers of the subject case are readily not available with them. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 14.04.2009.			

132	Case No.:78/24/80-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
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	HQ File :01/80/050/00954/AM09/	RLA File :05/24/040/00351/AM09/	Lic.No/Date:0510226089 25.08.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 14.04.2009.			

133	Case No.:85/24/80-ALC2/2008	Party Name:CRISTOPIA ENERGY SYSTEMS(I) PVT.LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00961/AM09/	RLA File :11/24/040/00026/AM09/	Lic.No/Date:1110018228 25.08.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.			

134	Case No.:86/24/80-ALC2/2008	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00962/AM09/	RLA File :08/24/040/00113/AM09/	Lic.No/Date:0810074246 26.08.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of MOS informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 14.04.2009.			

135	Case No.:92/24/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00968/AM09/	RLA File :07/24/040/00294/AM09/	Lic.No/Date:0710059332 27.08.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of DHI informed the Committee that papers of the subject case are readily not available with them. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 14.04.2009.			

136	Case No.:93/24/80-ALC2/2008	Party Name:PRECISION SHEET METAL WORKS (P) LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case closed
	HQ File :01/80/050/00969/AM09/	RLA File :07/24/040/00228/AM09/	Lic.No/Date:0710059333 27.08.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required by RA so that the case may be closed on the part of NC.			

The Regional Authority may take note of the NC decision for information.

137	Case No.:115/24/80-ALC2/2008	Party Name:JHAGADIA COPPER LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00991/AM09/	RLA File :34/24/040/00105/AM09/	Lic.No/Date:3410022188 28.08.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.			

138	Case No.:95/24/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/00971/AM09/	RLA File :05/24/040/00337/AM09/	Lic.No/Date:0510226413 28.08.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

139	Case No.:122/24/80-ALC2/2008	Party Name:HINDUSTAN LATEX LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/00998/AM09/	RLA File :53/24/040/00005/AM09/	Lic.No/Date:5310006329 29.08.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The C&PC furnished written comments in this case vide their O.M. No. 46011/112/2008-PC.II dated 17.02.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Quantity of import item viz. "Relevant Evident Paper in sheets / rolls (Self adhesive Paper, size 85 x 85 / 85 x 70 mm may be allowed as 1.05 kg./kg. content in the export product i.e. Triple Blood Bag. The Regional Authority may take necessary action accordingly.			

140	Case No.:129/24/80-ALC2/2008	Party Name:JAYDEEP INDUSTRIES	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01005/AM09/	RLA File :52/24/040/00014/AM09/	Lic.No/Date:5210024198 29.08.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain			

information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 14.04.2009.

141	Case No.:131/24/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01007/AM09/	RLA File :03/95/040/00496/AM09/	Lic.No/Date:0310484775 01.09.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that firm vide their letter dt. 16.01.2009 requested this Office to revise quantity of import item No. 1 and allow to add a new import item at S.No.13 of import item list under the subject advance authorization as per their requirement. The Committee took note of the firm's request and decided to forward a copy of firm's letter dt.16.01.2009 to RA, Mumbai with the advise to incorporate the amendment required by the firm subject to final ratification of norms by the NC. The Committee also advised the representative of DIPP to furnish their comments after taking into account the above request of the firm. The case may be re-listed on 14.4.2009.			

142	Case No.:133/24/80-ALC2/2008	Party Name:MIVEN MAYFRAN CONVEYORS PVT. LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01009/AM09/	RLA File :07/24/040/00256/AM09/	Lic.No/Date:0710059499 01.09.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of DHI informed the Committee that papers of the subject case are readily not available with them. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 14.04.2009.			

143	Case No.:24/39/80-ALC2/2008	Party Name:SURAJ INDUSTRIES	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01577/AM09/	RLA File :30/24/040/00005/AM09/	Lic.No/Date:3010057794 02.09.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of DHI informed the Committee that papers of the subject case are readily not available with them. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 14.04.2009.			

144	Case No.:5/39/80-ALC2/2008	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/01558/AM09/	RLA File :03/95/040/00493/AM09/	Lic.No/Date:0310485165 04.09.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- Words "1.05 mm thick" may be prefixed with the description of import item and its quantity may be allowed as 1770 Kgs inclusive of 18% wastage after 1/3 rd recovery.			

The Regional Authority may take necessary action accordingly.

145	Case No.:7/39/80-ALC2/2008	Party Name:WEBB INDIA PVT. LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01560/AM09/	RLA File :07/24/040/00353/AM09/	Lic.No/Date:0710060187 29.09.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DC(MSME) informed the Committee that they had received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

146	Case No.:3/39/80-ALC2/2008	Party Name:PETRON ENGINEERING CONSTRUCTION LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01556/AM09/	RLA File :03/95/040/00394/AM09/	Lic.No/Date:0310488593 01.10.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009:- 1. Information in respect of Sl.No. 3,4,5 & 11 of the Standard Deficiency Format export product wise.			

147	Case No.:4/39/80-ALC2/2008	Party Name:TEKSONS LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01557/AM09/	RLA File :03/95/040/01217/AM08/	Lic.No/Date:0310488911 03.10.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

148	Case No.:2/32/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case closed
	HQ File :01/80/050/01182/AM09/	RLA File :61/24/040/00040/AM09/	Lic.No/Date:6110000225 07.10.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that RA vide their letter No. 61/24/040/00040/AM09 dt. 21.01.2009 informed that subject advance authorization has been issued as per GN – 4 for the engineering products and hence hard copy of the firm's application has not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

149	Case No.:1/32/80-ALC2/2008	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01181/AM09/	RLA File :34/24/040/00134/AM09/	Lic.No/Date:3410022519 14.10.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA to forward the firm's application by 20.04.2009 otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 14.04.2009.			

150	Case No.:6/32/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01186/AM09/	RLA File :03/95/040/00541/AM09/	Lic.No/Date:0310490271 14.10.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP informed the Committee that the firm's reply has been received by them and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

151	Case No.:12/32/80-ALC2/2008	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01192/AM09/	RLA File :31/24/040/00182/AM09/	Lic.No/Date:3110035794 15.10.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.			

152	Case No.:4/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01184/AM09/	RLA File :07/24/040/00319/AM09/	Lic.No/Date:0710060422 15.10.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DHI informed the Committee that their comments are under finalization. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

153	Case No.:5/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01185/AM09/	RLA File :07/24/040/00321/AM09/	Lic.No/Date:0710060423 15.10.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

153	Case No.:7/32/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case closed
	HQ File :01/80/050/01187/AM09/	RLA File :61/24/040/00041/AM09/	Lic.No/Date:6110000226 15.10.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that RA vide their letter No. 61/24/040/00041/AM09 dt. 21.01.2009 informed that subject advance authorization has been issued as per GN – 4 for the engineering products and hence hard copy of the firm's application has not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

155	Case No.:8/32/80-ALC2/2008	Party Name:GUMMI METALL TECHNIK (INDIA)PVT.LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01188/AM09/	RLA File :07/24/040/00395/AM09/	Lic.No/Date:0710060465 16.10.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

156	Case No.:9/32/80-ALC2/2008	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01189/AM09/	RLA File :04/24/040/00172/AM09/	Lic.No/Date:0410099219 16.10.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009:- 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format export product wise.			

157	Case No.:11/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01191/AM09/	RLA File :09/24/040/00280/AM09/	Lic.No/Date:0910035658 16.10.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

	Case No.:13/32/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case closed
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158	HQ File :01/80/050/01193/AM09/	RLA File :61/24/040/00043/AM09/	Lic.No/Date:6110000229 17.10.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that RA vide their letter No. 61/24/040/00043/AM09 dt. 21.01.2009 informed that subject advance authorization has been issued as per GN – 4 for the engineering products and hence hard copy of the firm's application has not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

159	Case No.:14/32/80-ALC2/2008	Party Name:SAFEX FIRE SERVICES LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case closed
	HQ File :01/80/050/01194/AM09/	RLA File :03/95/040/00573/AM09/	Lic.No/Date:0310490865 17.10.2008	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that RA vide their letter No. 03/95/040/00573/AM09 dt. 29.01.2009 informed that subject advance authorization has been issued as per GN – 4 for the engineering products and hence hard copy of the firm's application has not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.				

160	Case No.:15/32/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01195/AM09/	RLA File :03/95/040/00555/AM09/	Lic.No/Date:0310490893 17.10.2008	Defer Date: 14.04.2009
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP informed the Committee that the firm's reply received on 24.02.2009 and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.				

161	Case No.:16/32/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01196/AM09/	RLA File :03/95/040/00556/AM09/	Lic.No/Date:0310490899 17.10.2008	Defer Date: 14.04.2009
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP informed the Committee that the firm's reply received on 24.02.2009 and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.				

162	Case No.:17/32/80-ALC2/2008	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case closed
	HQ File :01/80/050/01197/AM09/	RLA File :03/94/040/00618/AM09/	Lic.No/Date:0310490931 17.10.2008	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that RA vide their letter No. 03/94/040/00618/AM09 dt. 17.10.2008 informed that subject advance authorization has been issued as per GN – 4 for the engineering products and hence hard copy of the firm's application has not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.				

163	Case No.:18/32/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01198/AM09/	RLA File :03/94/040/00698/AM09/	Lic.No/Date:0310491045 20.10.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.			

164	Case No.:21/32/80-ALC2/2008	Party Name:STARION INDIA PLTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01201/AM09/	RLA File :31/24/040/00190/AM09/	Lic.No/Date:3110035836 20.10.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA to forward the firm's application by 20.04.2009 otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 14.04.2009.			

165	Case No.:22/32/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/01202/AM09/	RLA File :05/24/040/00461/AM09/	Lic.No/Date:0510229572 20.10.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The C&PC furnished written comments in this case vide their O.M. No. 46011/200/2005-PC.II dated 16.01.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments with following modification:- 1. Quantity of import item Nos. 9 & 10 viz. I.V. flow Regulator and Y Site may be allowed on net-to-net basis. 2. Rest of the import items may be allowed as per C&PC comments referred to above. Copy of C&PC letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

	Case No.:23/32/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/01203/AM09/	RLA File :05/24/040/00462/AM09/	Lic.No/Date:0510229572	

166	HQ File :01/80/050/01205/AM09/	RLA File :05/24/040/00462/AM09/	Lic.No/Date:05102295 / 5 20.10.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The C&PC furnished written comments in this case vide their O.M. No. 46011/200/2005-PC.II dated 16.01.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments with following modification:-			
	- Quantity of import item Nos. 1,2,3,11,12,13 & 14 may be allowed on net-to-net basis being components. - Rest of the import items may be allowed as per C&PC comments referred to above. Copy of C&PC letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

167	Case No.:19/32/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/01199/AM09/	RLA File :02/24/040/00177/AM09/	Lic.No/Date:0210118695 21.10.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			
	- Total net export weight of 28.941 MT may be added with the quantity of export product. - Quantity of import item may be allowed as 2584 Nos. on net to net basis. The duty free weight of import item may be restricted to 29652 Kgs. inclusive of 2.5 % wastage after 20 % recovery. The Regional Authority may take necessary action accordingly.			

168	Case No.:29/32/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case closed
	HQ File :01/80/050/01209/AM09/	RLA File :61/24/040/00042/AM09/	Lic.No/Date:6110000232 21.10.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that RA vide their letter No. 61/24/040/00042/AM09 dt. 21.01.2009 informed that subject advance authorization has been issued as per GN – 4 for the engineering products and hence hard copy of the firm's application has not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

169	Case No.:30/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01210/AM09/	RLA File :07/24/040/00379/AM09/	Lic.No/Date:0710060602 22.10.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that RA vide their letter No. 61/24/040/00042/AM09 dt. 21.01.2009 informed that subject advance authorization has been issued as per GN – 4 for the engineering products and hence hard copy of the firm's application has not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

24.02.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.

170	Case No.:31/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01211/AM09/	RLA File :07/24/040/00378/AM09/	Lic.No/Date:0710060603 22.10.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

171	Case No.:34/32/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01214/AM09/	RLA File :07/24/040/00410/AM09/	Lic.No/Date:0710060607 22.10.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

172	Case No.:40/32/80-ALC2/2008	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01220/AM09/	RLA File :03/95/040/00579/AM09/	Lic.No/Date:0310491629 23.10.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noticed that norms for the similar authorization containing same import and export items for the applicant firm was ratified by the NC in its M.No.25/81 held on 18.9.07 vide case No.9/8/81-ALC2/2007. In view of the above fact, the Committee decided to advise the RA to consider the subject case based on norms approved in the above cited case. The Regional Authority may take necessary action accordingly.			

173	Case No.:41/32/80-ALC2/2008	Party Name:TEMA INDIA LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01221/AM09/	RLA File :03/95/040/00655/AM09/	Lic.No/Date:0310491632 23.10.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that the comments / clarification called for from RA, Mumbai are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 14.04.2009.			

	Case No.:42/32/80-ALC2/2008	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:47/80-ALC2/2008	Status:Case deferred
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174			17.02.2009	
	HQ File :01/80/050/01222/AM09/	RLA File :05/24/040/00474/AM09/	Lic.No/Date:0510229880 23.10.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP informed the Committee that they had received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

175	Case No.:43/32/80-ALC2/2008	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01223/AM09/	RLA File :05/24/040/00475/AM09/	Lic.No/Date:0510229883 23.10.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP informed the Committee that they had received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

176	Case No.:44/32/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01224/AM09/	RLA File :05/24/040/00339/AM09/	Lic.No/Date:0510229888 23.10.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

177	Case No.:45/32/80-ALC2/2008	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01225/AM09/	RLA File :04/24/040/00170/AM09/	Lic.No/Date:0410099440 23.10.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.			

178	Case No.:46/32/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01226/AM09/	RLA File :07/24/040/00420/AM09/	Lic.No/Date:0710060659 23.10.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

179	Case No.:47/32/80-ALC2/2008	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/01227/AM09/	RLA File :31/24/040/00196/AM09/	Lic.No/Date:3110035889 23.10.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that RA vide their letter No. 31/24/040/00196/AM09 dt. 10.02.2009 informed that subject advance authorization has been issued as per GN – 4 for the engineering products and hence hard copy of the firm’s application has not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

180	Case No.:48/32/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/01228/AM09/	RLA File :03/94/040/00675/AM09/	Lic.No/Date:0310491696 24.10.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weights of 158 MT & 158 MT may be added with the quantities of export products at S.No.1 & 2 respectively (combined net export weight 316 MT). 2. Word “relevant” may be prefixed with the description of import items at S.No. 1 & 2. 3. Quantity of import item at S.No.1 may be allowed as 80880 Kgs. inclusive of 7.7% wastage after 1/3rd recovery. 4. Quantity of import item at S.No.2 may be allowed as 29152 Kgs. inclusive of 53% wastage after 1/3rd recovery. 5. Weights of 35248 Kgs. & 8944 Kgs. may be specified with the quantities of import items at S.No. 3 & 4 and their quantities may be allowed on net to net basis. 6. Quantity of import item at S.No.5 may be allowed as 1604 nos. on net to net basis. 7. Quantity of import item at S.No.6 may be allowed as 43596 mtrs. (65926 Kgs.) inclusive of 0.87% wastage as applied for by the firm. 8. Quantities of import items at S.Nos. 7, 8 & 9 may be allowed as 1992 Kgs. each. 9. Quantities of import items at S.Nos. 10, 11, 12 & 13 may be allowed as 1624 Kgs., 8432 Kgs., 1315 Kgs. & 6808 Kgs. 10. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

181	Case No.:49/32/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01229/AM09/	RLA File :03/94/040/00676/AM09/	Lic.No/Date:0310491730 24.10.2008	Defer Date: 14.04.2009

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP informed the Committee that they had received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.

182	Case No.:50/32/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01230/AM09/	RLA File :03/94/040/00717/AM09/	Lic.No/Date:0310492142 27.10.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.			

183	Case No.:51/32/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01231/AM09/	RLA File :03/94/040/00714/AM09/	Lic.No/Date:0310492145 27.10.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.			

184	Case No.:55/32/80-ALC2/2008	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/01235/AM09/	RLA File :11/24/040/00029/AM09/	Lic.No/Date:1110018797 27.10.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The DIT called for some clarification from the firm vide their letter No. 17(3)/2009-IPHW dt. 12.02.2009 with an endorsement to DGFT. In meantime, D/o Telecommunication recommended the case vide their I.D. No. 15-25/2008-IP(Vol.-I) dated 22.01.2009. The Committee noted the above fact and decided to ratify the norms in respect of the subject advance authorization in accordance with DOT comments referred to above. Copy of DOT letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

185	Case No.:56/32/80-ALC2/2008	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/01236/AM09/	RLA File :11/24/040/00046/AM09/	Lic.No/Date:1110018798 27.10.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The D/o Telecommunication furnished written comments in this case vide their I.D. No. 15-39/2009-IP dated 22.01.2009 and DIT			

on 27.02.2009 as per the agenda. The D/O Telecommunication furnished written comments in this case vide their L.D. No. 1553/2007-11 dated 22.01.2009 and DTH also furnished written comments vide F.U.O. No. 17(4)/2009-IPHW dt. 11.02.2009. The Committee noted some difference in the wastage allowed by the two technical authorities and **after debate** decided to ratify the norms in respect of the subject advance authorization in accordance with DOT comments referred to above.

Copy of DOT letter referred to above may be forwarded to RA.

The Regional Authority may take necessary action accordingly.

186	Case No.:57/32/80-ALC2/2008	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01237/AM09/	RLA File :11/24/040/00035/AM09/	Lic.No/Date:1110018800 27.10.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that the comments called for from DOT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 14.04.2009.			

187	Case No.:58/32/80-ALC2/2008	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01238/AM09/	RLA File :11/24/040/00047/AM09/	Lic.No/Date:1110018802 27.10.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that the comments called for from DOT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 14.04.2009.			

188	Case No.:59/32/80-ALC2/2008	Party Name:CONTROL & SWITCHGEAR CO LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case rejected
	HQ File :01/80/050/01239/AM09/	RLA File :05/24/040/00463/AM09/	Lic.No/Date:0510230010 27.10.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. 3(95)08-TSW/B/93 dated 17.02.2009. The Committee noted that no manufacturing activity involved as the import & export items are same. Moreover, some other imported and indigenous materials are also being used for Rs. ,34,068.90 making the whole proposal unviable. The Committee after taking into account the above facts, decided to reject the case. The Regional Authority may take necessary action accordingly.			

189	Case No.:60/32/80-ALC2/2008	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01240/AM09/	RLA File :05/24/040/00477/AM09/	Lic.No/Date:0510230022 27.10.2008	Defer Date: 14.04.2009

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.

190	Case No.:12/39/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01565/AM09/	RLA File :61/24/040/00062/AM09/	Lic.No/Date:6110000257 12.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 14.04.2009.			

191	Case No.:26/39/80-ALC2/2008	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01579/AM09/	RLA File :11/24/040/00062/AM09/	Lic.No/Date:1110019185 12.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that the comments called for from DIT / DOT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 14.04.2009.			

192	Case No.:14/39/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01567/AM09/	RLA File :04/24/040/00183/AM09/	Lic.No/Date:0410100820 15.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

193	Case No.:15/39/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01568/AM09/	RLA File :05/24/040/00586/AM09/	Lic.No/Date:0510232526 15.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

194	Case No.:16/39/80-ALC2/2008	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01569/AM09/	RLA File :07/24/040/00512/AM09/	Lic.No/Date:0710061691 15.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009:- Input blank size i.e. its dia & length and blank weight supported by drawing of export product.			

195	Case No.:17/39/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01570/AM09/	RLA File :03/95/040/00641/AM09/	Lic.No/Date:0310497867 15.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP informed the Committee that they received the firm's reply on 24.02.2009 and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

196	Case No.:18/39/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01571/AM09/	RLA File :03/95/040/00549/AM09/	Lic.No/Date:0310497874 15.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that TC desired some additional information from the firm directly. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.			

197	Case No.:20/39/80-ALC2/2008	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)P.LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01573/AM09/	RLA File :34/24/040/00169/AM09/	Lic.No/Date:3410022901 15.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

198	Case No.:21/39/80-ALC2/2008	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01574/AM09/	RLA File :31/24/040/00230/AM09/	Lic.No/Date:3110036420 15.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on			

24.02.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 14.04.2009.

199	Case No.:22/39/80-ALC2/2008	Party Name:KIDDE INDIA LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/01575/AM09/	RLA File :03/94/040/00664/AM09/	Lic.No/Date:0310497942 15.12.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

200	Case No.:23/39/80-ALC2/2008	Party Name:KIDDE INDIA LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case approved
	HQ File :01/80/050/01576/AM09/	RLA File :03/94/040/00461/AM09/	Lic.No/Date:0310497947 15.12.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on net-to-net basis as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

201	Case No.:18/40/80-ALC2/2008	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01622/AM09/	RLA File :53/24/040/00008/AM09/	Lic.No/Date:5310007118 16.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that the firm's application forwarded to C&PC but their comments are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 14.04.2009.			

202	Case No.:27/39/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01580/AM09/	RLA File :09/24/040/00351/AM09/	Lic.No/Date:0910036322 16.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

Committee, therefore, decided to defer the consideration and to re-list the case on 14.04.2009.

203	Case No.:29/39/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01582/AM09/	RLA File :03/95/040/00609/AM09/	Lic.No/Date:0310498137 16.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009:- 1. Information in respect of S.No.5 & 11 of Standard Deficiency Format. 2. Basis / justification for the quantities of import items at S.Nos. 2 & 4.			

204	Case No.:30/39/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01583/AM09/	RLA File :03/95/040/00603/AM09/	Lic.No/Date:0310498147 16.12.2008	Defer Date: 14.04.2009
	The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009:- 3. Information in respect of S.No.5 & 11 of Standard Deficiency Format. 4. Basis / justification for the quantities of import items at S.Nos. 2 & 4.			

205	Case No.:31/39/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01584/AM09/	RLA File :03/95/040/00665/AM09/	Lic.No/Date:0310498153 16.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009:- 5. Information in respect of S.No.5, 11 & 13 of Standard Deficiency Format export product wise. 6. Maximum percentage of nickel in import items at S.No.6.			

206	Case No.:34/39/80-ALC2/2008	Party Name:GUHRING INDIA PRIVATE LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01587/AM09/	RLA File :07/24/040/00493/AM09/	Lic.No/Date:0710061716 16.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee therefore decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for			

Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 14.04.2009.

207	Case No.:36/39/80-ALC2/2008	Party Name:INTERNATIONAL COIL LIMITED,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01589/AM09/	RLA File :05/24/040/00604/AM09/	Lic.No/Date:0510232759 16.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009:- 1. Information in respect of Sl.No.3, 4, 5 & 11 of the Standard Deficiency Format.			

208	Case No.:37/39/80-ALC2/2008	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01590/AM09/	RLA File :05/24/040/00612/AM09/	Lic.No/Date:0510232794 17.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.			

209	Case No.:38/39/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01591/AM09/	RLA File :02/24/040/00231/AM09/	Lic.No/Date:0210121273 18.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e C&PC & DC(MSME) for examination and submission of comments. The case may be relisted on 14.04.2009.			

210	Case No.:42/39/80-ALC2/2008	Party Name:DUCTMASTER INDIA PVT.LTD,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01595/AM09/	RLA File :07/24/040/00462/AM09/	Lic.No/Date:0710061800 18.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 14.04.2009.			

211	Case No.:43/39/80-ALC2/2008	Party Name:RAJ HAMSA ULIKALIGHTS PVT LTD	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01596/AM09/	RLA File :07/24/040/00519/AM09/	Lic.No/Date:0710061805 18.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009:- 1. Information in respect of Sl.No.3,4,5&11 of the Standard Deficiency Format export product wise.			

212	Case No.:44/39/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01597/AM09/	RLA File :05/24/040/00609/AM09/	Lic.No/Date:0510232951 18.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that the firm's application forwarded to C&PC and DC(MSME) but their comments are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 14.04.2009.			

213	Case No.:50/39/80-ALC2/2008	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01603/AM09/	RLA File :03/95/040/00793/AM09/	Lic.No/Date:0310498704 18.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The DC(MSME) has desired some information vide their U.O. No. 30(338)/2008-ME dt. 11.12.2009 to examine the case. The Committee decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 14.04.2009:- 1. How the quantity of items mentioned at Sl.No. 2,3 & 4 of import list is calculated. 2. Material Balancing and wastage justification.			

214	Case No.:48/39/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01601/AM09/	RLA File :02/24/040/00218/AM09/	Lic.No/Date:0210121313 19.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009:- 1. Information in respect of Sl.No.3,4,5&11 of the Standard Deficiency Format.			

	Case No.:49/39/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:47/80-ALC2/2008	Status:Case deferred
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215			17.02.2009	
	HQ File :01/80/050/01602/AM09/	RLA File :02/24/040/00233/AM09/	Lic.No/Date:0210121346 19.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. : The Committee observed that the firm's application forwarded to C&PC and DC(MSME) but their comments are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 14.04.2009.			

216	Case No.:9/40/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01613/AM09/	RLA File :03/95/040/00526/AM09/	Lic.No/Date:0310498998 19.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that RA vide their letter No. :03/95/040/00526/AM09 dt. 22.12.2008 informed that subject advance authorization has been issued as per GN – 4 for the engineering products and hence hard copy of the firm's application has not forwarded to NC. The Committee however observed that all the import items are not components. The firm has desired to import raw material also and that too with wastage. The Committee accordingly decided to call for the copy of firm's application from RA and simultaneously on the recommendation of the representative of DIPP present in the meeting, it was decided to call for the following information/clarification from the firm. The case may be re-listed on 14.04.2009:- 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format. 2. Basis / justification for the quantity of import items at Sl.No. 2 & 4.			

217	Case No.:1/40/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01605/AM09/	RLA File :07/24/040/00511/AM09/	Lic.No/Date:0710061857 22.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009:- 1. Information in respect of S.No. 3, 4, 5 & 11 of Standard Deficiency Format – export product wise. 2. Input raw material blanks size without cutting allowance – export product wise. 3. Input raw material blanks weight without cutting allowance – export product wise. 4. Cutting allowance and any other allowance / wastage export product wise.			

218	Case No.:6/40/80-ALC2/2008	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01610/AM09/	RLA File :31/24/040/00251/AM09/	Lic.No/Date:3110036564 22.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 14.04.2009.			

219	Case No.:7/40/80-ALC2/2008	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01611/AM09/	RLA File :31/24/040/00236/AM09/	Lic.No/Date:3110036574 22.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 14.04.2009.			

220	Case No.:10/40/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01614/AM09/	RLA File :05/24/040/00565/AM09/	Lic.No/Date:0510233251 23.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee, noted that firm's application is still awaited from the RA however, the same has been furnished by the party for early ratification of norms. The committee accordingly, decided to remind RA and refer the copy of firm's application to DHI for examination and submission of comments. The case may be relisted on 14.04.2009.			

221	Case No.:11/40/80-ALC2/2008	Party Name:ALFA LAVAL (INDIA) LTD.	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case already decided
	HQ File :01/80/050/01615/AM09/	RLA File :31/21/040/00305/AM09/	Lic.No/Date:3110036601 23.12.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. Committee observed that decision was already taken by the NC in its meeting No. 40/09 held on 06.01.2009 and case was wrongly attached with the agenda. The Committee accordingly decided to withdraw the case from the meeting.			

222	Case No.:8/40/80-ALC2/2008	Party Name:VA TECH ESCHER WYSS FLOVELPVT. LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01612/AM09/	RLA File :05/24/040/00631/AM09/	Lic.No/Date:0510233247 23.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that firm's application had been received from RA. Accordingly, it was decided to refer the copy of firm's application to DHI for examination and submission of comments. The case may be relisted on 14.04.2009.			

223	Case No.:20/40/80-ALC2/2008	Party Name:MADRAS HYDRAULIC HOSE PVT. LTD.,	Meet No/Date:47/80-ALC2/2008 17.02.2009	Status:Case deferred
	HQ File :01/80/050/01624/AM09/	RLA File :04/24/040/00224/AM09/	Lic.No/Date:0410101209 24.12.2008	Defer Date: 14.04.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee noted that firm's application had been received from RA and sent to DHI for examination and submission of comments. The case may be relisted on 14.04.2009.			

S.No.128

Case No. A-09	M/s. Trumac Engg. Co. P. Ltd; Ahmedaad	HQ F.No.01/80/162/880/AM.09/DES.I	Lic.No. & Date
Meeting No.47//09		RA F.No.03/95/40/39/2/AM09	0310488667
Date: 17.02.2009		Ratification of norms	dt.01.10.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that the comments called for from Textile Commissioner are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 14.04.2009.

S.No.147

Case No. A/R-59	M/s. Navkar Transcore P. Ltd; Ahmedaad	HQ F.No.01/80/50/1322/AM07/DES.I	Lic.No. & Date
Meeting No.47//09		RA F.No.08/24/40/308/AM07	0810062841
Date: 17.02..2009		Revision of norms	dt.9.2.2007

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.

S.No.148

Case No. A/R-60	M/s. Alstom Projects India Ltd., Vadodara	HQ F.No.01/80/50/1180/AM07/DES.I HQ F.No.01/80/50/00844/AM07/DES.I	Lic.No. & Date
Meeting No. 47/09		RA F.No.03/94/40/01100/AM07 RA F.No.03/94/40/00850/AM07	0310414907 dt. 08.01.2007 0310406397 dt. 02.11.2206
Date: 17.02.2009		Revision of norms	

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that the case files were already forwarded to DHI and their comments are still awaited. The representative of DHI informed that he was not able to locate the file. The Committee, therefore, decided that DGFT and DHI both may make an attempt to locate the file. If the file is located in DGFT, it may be forwarded to DHI. The case may be re-listed on 14.04.2009.

S.No.149

Case No. A/R-63	M/s. Godrej & Boyce Mfg. Co. Ltd. Mumbai	HQ F.No.01/80/50/00961/AM08/DES.I	Lic.No. & Date
Meeting No. 47/09		RA F.No.03/94/040/587/AM08	0310442080
Date: 17.02.2009		Revision of norms	dt.06.9.2007

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of DIPP informed the Committee that complete papers of the case are readily not available with him. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 14.04.2009.

S.No.150

Case No. A/R-64	M/s. Micron Instruments P. Ltd; New Delhi	HQ F.No.01/80/50/307/AM08/DES.I	Lic.No. & Date
Meeting No. 47/09		RA F.No.05/24/40/300/AM08	0510206450
Date: 17.02.2009		Revision of norms	dt.18.07.2007

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009:-

Documentary evidence to justify the sale price of scrap like Central Excise certified sale invoice.

S.No.151

Case No. A/R-65	M/s. Micron Instruments	HQ F.No.01/80/162/711/AM08/DES.I	Lic.No. & Date
Meeting No. 47/09	P. Ltd; New Delhi	RA F.No.05/24/40/306/AM08	510206559
Date: 17.02.2009		Revision of norms	dt.20.07.2007

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.04.2009:-

Documentary evidence to justify the sale price of scrap like Central Excise certified sale invoice.

S.No.152

Case No. A/R-67	M/s. Navkar Transcore	HQ F.No.01/80/162/95/AM08/DES.I	Lic.No. & Date
Meeting No. 47/09	P. Ltd; Ahmedaad	RA F.No.08/24/40/344/AM07	0810063837
Date: 17.02.2009		Revision of norms	dt.23.03.2007

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 14.04.2009.

S.No.153

Case No. A/R-68	M/s. MPP Technologies P.	HQ F.No.01/80/162/921/AM07/DES.I	Lic.No. & Date
Meeting 47/09	Ltd; Banglore	RA F.No.34/21/40/915/AM07	0710048373
Date: 17.02.2009		Revision of norms	dt.13.11.2006

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 14.04.2009.

S.No.154

Case No. A/R-73	M/s.Magppie International	HQ F.No.01/80/50/695/AM07/DES.I	Lic.No. & Date
Meeting No. 47/09	Ltd; New Delhi	RA F.No.05/24/40/538/AM07	0510191655
Date: 17.02.2009		Revision of norms	dt.25.09.2006

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to advise the firm to appear before the NC to explain their case in person along with full facts. The case may be relisted on 14.04.2009.

S.No.155

Case No. A/R-74	M/s. Doshion	HQ F.No.01/80/50/1353/AM07/DES.I	Lic.No. & Date
Meeting No 47/09	Ltd.,Ahmadabad	RA F.No.08/24/40/270/AM07	0810062710
Date: 17.02.2009		Revision of norms	dt.02.02.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Words “Capacity 2.0 m³/Hr” may be suffixed with the description of export product.
2. Net weight of export product may be specified as 5583 Kgs.
3. Quantities of all the import items from Sl. Nos. 1 to 23 may be allowed on net to net basis with accountability clause.

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

S.No.156

Case No. A/R-75	M/s. Doshion	HQ F.No.01/80/50/755/AM07/DES.I	Lic.No. & Date
Meeting No. 47/09	Ltd.,Ahmadabad	RA F.No.08/24/40/158/AM07	0810059697
Date: 17.02.2009		Revision of norms	dt.19.09.2006

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Words “Containing 8300 litres of Resin” may be suffixed with the with the description of export product.
2. Net weight of export product may be specified as 57.6 MT.
3. Words ‘Size NB 1” to 6” may be suffixed with description of import item at Sl No 11.
4. Quantities of all the import items from Sl. Nos. 1 to 14 may be allowed on net to net basis with accountability clause.

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

S.No.157

Case No. A/R-76	M/s. Windsor Machine Ltd.	HQ F.No.01/81/50/742/AM01/DES.II/I	Lic.No. & Date
Meeting No.47/09	Mumbai	RA F.No.03/010/770/AM01/ZALC	0310056052
Date: 17.02.2009		Revision of norms	dt. 06.10.2000

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 47/09 held on 24.02.2009 as per the agenda. The Committee observed that the case files were already forwarded to DHI and their comments are still awaited. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 14.04.2009.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(B.D. Gosh, Jt.IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A.Komu)
Chairman